

NATIONAL COMPANY LAW TRIBUNAL

NEW DELHI BENCH

422(ND)2017

COARM:

**PRESENT: DR. V.K. SUBBURAJ
HON'BLE MEMBER(T)**

**MS. INA MALHOTRA
HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 04.06.2019**

**NAME OF THE COMPANY: Sh. Sanjay Kumar Jain & Ors. Vs. Bay Securities
Pvt. Ltd.**

SECTION OF THE COMPANIES ACT: 241-242

S.NO. NAME DESIGNATION REPRESENTATION SIGNATURE

Present: Mr. O.P. Chopra, Advocate for the Respondent

ORDER


It is submitted that since no compromise could be effected before the mediation centre, matter be listed for final disposal.


The Board meeting dated 11.04.2017 is being impugned by the ld. Counsel for the petitioner. It is in this meeting that an Additional Director, respondent no.3 was appointed. Further the shareholding of respondent no.2 was transferred to his other family members and duly confirmed. This alleged Board Meeting was held . 11.04.2017. Despite directions, no documents have been produced to show that the notice for convening this Meeting along with the proposed agenda was circulated. No other documents have been filed to support the meeting convened

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or resolution was passed on that date. To come up on for further consideration
on 1st July, 2019


(V.K. Subburaj)
Member (T)


(Ina Malhotra)
Member (J)